

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 201
IB-18/ND/2021**

IN THE MATTER OF:

M/s. Kush Kochgaway and Ors.

...PETITIONER

Vs.

M/s. Bestech India Pvt. Ltd.

...RESPONDENT

Section

Under Section 7 of IBC

**Order delivered on 18.08.2021
(Virtual Hearing)**

Coram:

DR. P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

SHRI HEMANT KUMAR SARANGI, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Financial Creditor :Mr. Piyush Singh and Ms. Aditi Sinha, Advocates.

**For the Respondent/Corporate Debtor :
For the Applicant :Mr. Virender Ganda, Sr. Advocate, Mr. Vipul Ganda, Ms. Alexandra Celestine and Ms. Guresha Bhamra, Advocates in IA No. 2579/2021.**

ORDER

IA No. 2718/2021

This application is already disposed of vide order dated 13.07.2021, therefore, there is no need to list the same again.

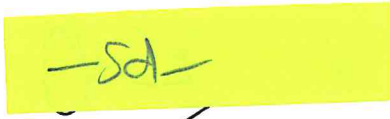
IA No. 2579/2021

Heard the oral arguments advanced by the counsels for both the parties. At the request of counsel for both the parties, 10 days time is granted for filing short written arguments on the points which they have argued today along

(Anjula)



with supporting legal decisions, if any. Order in this interlocutory application is **reserved**. Post the matter to **3rd of September, 2021** for mentioning about the submissions of written arguments.



(Hemant Kumar Sarangi)
Member (T)



(P.S.N. Prasad)
Member (J)